

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**T.A. No. 61/9175/2020**

This the 12th day of August 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)  
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

H.S. Gupta

.....Applicant

(Advocate:- Mr. Aditya Gupta)

**Versus**

1. The State of J&K and ors .....Respondents

(Advocate: Mr. Amit Gupta, learned A.A.G.)

**O R D E R  
[O R A L]**

**(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)**

At the outset, learned counsel for the applicant submits that the applicant would be satisfied, if a direction is issued to the respondents to consider and take a decision on the representation dated 21.09.2018 (Annexure No. F to the T.A.) by passing a reasoned and speaking order within a stipulated time frame.

2. We have heard Mr. Aditya Gupta, learned counsel for the applicant and Mr. Amit Gupta, learned A.A.G. for the respondents and perused the records.

3. Looking to the limited prayer made by the learned counsel for the applicant, the O.A. is disposed of with direction to the respondents to consider the representation dated 21.09.2018 (Annexure No. F to the T.A.) and take a decision on the same by passing a



reasoned and speaking order within a period of two months from the date of receipt of a certified copy of this order.

4. It is made clear that we have not entered into the merits of the case.
5. No order as to costs.



**(ANAND MATHUR)**  
**MEMBER (A)**

**(RAKESH SAGAR JAIN)**  
**MEMBER (J)**

*Arun...*